

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-35(ND)/2018

SARDAR SINGH
Vs

.... **APPLICANT / PETITIONER**

**M/s. Anil Special Steel Industries Ltd. &
Ors.**

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 18.01.2018

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant :

For the Respondent :

ORDER

Notice to show cause for 31st January, 2018 to the respondents be issued why this application be not admitted. Process dasti.

List this matter alongwith (IB)-603(PB)/2017 on
31st January, 2018.

Sd-

(M. M. KUMAR)
PRESIDENT

Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)